

Two of the L. I. C. properties at New Delhi (i) Jeevan Vihar Building at Parliament Street and (ii) Jeevan Udyog Building on Asaf Ali Road, suffered damages due to fire during the year 1964. However the properties having been insured against fire total damages exceeding Rs. 6.00 lakhs were made good out of the insurance. In February 1965 on account of disturbances due to the anti-Hindi agitation the Branch office of the Corporation at Karur was damaged to the tune of Rs. 7,000/-. As the Corporation does not insure its properties against riot insurance there is no question of recovering the damage.

(b) These matters are investigated and suitable steps taken to have the loss made good by the person or persons responsible and to prevent recurrence of similar losses.

Recruitment of Staff in Life Insurance Corporation

2840. SHRI PREM CHAND VERMA: Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation has proper rules of staff recruitment for jobs carrying more than Rs. 500 p.m. and for purchase, contracts and sales ;

(b) if so, what are those rules ; and

(c) if not, whether there is any proposal to draft these rules and if so, by what time ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Yes, Sir. The rules regarding recruitment and promotion to the posts in classes I, II, III and IV of the Life Insurance Corporation are contained in the Life Insurance Corporation of India (Staff) Regulations, 1960.

The L. I. C. (Apprentice-Officers) Instructions 1967 contain the rules relating to recruitment of apprentice officers through all-India competitive examinations.

Purchase of building materials which are available on D. G. S. and D. Rate Contract are made according to the procedure prescribed under that contract. For other purchases quotations are invited.

For purchase and sale of items other

than building materials the procedure is laid down in the L. I. C. of India (Stores) Code, 1959 read with the L. I. C. of India (Financial Powers) Standing Order, 1960.

(c) Does not arise.

Assessment of Working of Life Insurance Corporation

2841. SHRI PREM CHAND VERMA: Will the Minister of FINANCE be pleased to state :

(a) whether at any time a general assessment of the working of the Life Insurance Corporation was done ; and

(b) if so, with what result and if not, whether Government have any idea of securing the services of any expert in order to find out the drawbacks and to bring about improvements in its working ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) and (b) Yes, Sir. The Estimates Committee and the Committee on Public Undertakings of Parliament have examined the working of the Corporation. The Administrative Reforms Commission is also going into the working of L. I. C. A Committee under the Chairmanship of Shri R. R. Morarka was set up to investigate into the causes of the high level of expenses of the Corporation as indicated by its renewal expense ratio, and to recommend measures, administrative or otherwise, to bring it down to reasonable levels so as to subserve the maximum interests of the policy holders.

The recommendations of the Estimates Committee, and the Committee on Public Undertakings have been considered by Government and suitable action, wherever necessary, has been taken. The Administrative Reforms Commission and the Morarka Committee have yet to submit their reports.

Expenditure on Family Planning During Fourth Five Year Plan

2842. SHRI SRADHAKAR SUPAKAR : Will the Minister of HEALTH FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether, in view of good impact of the family planning programme in checking